

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2123/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.26.06.2019/NCLAT/UR/817

In the matter of:

Adani Ports and Special Economic Zone Ltd. Appellant

Versus

Shailen Shah, Resolution Professional of
Delhi Port Ltd. and Ors. Respondents

Appearance: Mr. Rajeev Kumar and Mr. Mahesh Agarwal, Advocates
for the Appellant.

08.07.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 26.06.2019 and the Office after scrutiny of the Memo of Appeal on 27.06.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal on 28.06.2019. The Appellant re-filed the Memo of Appeal on 05.07.2019. It is stated in the Interlocutory Application (IA) that due to ensuring vacations the time was taken up in clearing the objections. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 10.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar